

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **16<sup>th</sup>** day of **March**, 2018

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A**

Original Application No.330/01365/2017

Om Narayan son of Dal Chand, aged about 52 years, R/o 24 New Azad Nagar, Satvari Road Kidwai Nagar, Kanpur.

.....Applicant.

By Advocate -Shri B.N. Singh  
Shri R.S. Yadav

**V E R S U S**

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.
3. Chief Medical Superintendent, North Central Railway, Kanpur Nagar.
4. Additional Chief Medical Superintendent, North Central Railway Kanpur Nagar.

..... **Respondents**

By Advocate : Shri Satya Prakash  
Shri Sanjeev Kumar Pandey

**O R D E R**

Learned counsel for the respondents wants some more time to file the counter affidavit.

2. It is seen from the record that the applicant has been imposed penalty vide impugned order dated 12.08.2016 (Annexure-A-1), which has been challenged in this OA.

3. Learned counsel for the applicant submitted that the applicant has filed an appeal dated 12.09.2016 (Annexure-A-23) which is pending before Respondent No.3 i.e. Chief Medical Superintendent, North Central Railway, Kanpur Nagar for disposal. Learned counsels for both the parties have no objection if the OA is disposed of at this stage with direction to Appellate Authority to dispose of the Appeal dated 12.09.2016 of the applicant within a stipulated period of time.

4. In view of the above, no useful purpose will be served to keep the OA pending and it is disposed of at this stage with direction to respondent No.3 to consider and dispose of the appeal of the applicant as per the provisions of the CCS (CCA) Rules, 1965 within a period of two months from the date of receipt of a certified copy of this order. The applicant may also submit a fresh appeal enclosing a copy of his earlier appeal dated 12.09.2016 and a certified copy of this order before the Appellate Authority (Respondent No.3) within a period of two weeks.

5. It is made clear that I have not expressed any opinion on the merits of the case.

6. With this direction, the OA is disposed of. No order as to costs.

Member-A

RKM/

